

Tripura Recording of Marriage Rules, 2006.

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GOVERNMENT OF TRIPURA
REVENUE DEPARTMENT

NO.F.7(3)-REV/85 (P-I)

DATED, AGARTALA, THE 07 DECEMBER, 2006

NOTIFICATION

In exercise of the powers conferred by section 19 of the Tripura Recording of Marriage Act, 2003 (Tripura Act No. 22 of 2004) and all other powers in this behalf, the Government of Tripura is pleased to make the following Rules, namely :

THE TRIPURA RECORDING OF MARRIAGE RULES, 2006

Chapter -1

Preliminary

**Short title, extent,
and commencement**

1. (1) This Rule may be called the Tripura Recording of Marriage Rules, 2006.
- (2) These Rules shall be applicable to whole of the State of Tripura.
- (3) These Rules shall come into force from the date of publication in the official gazette.

Definitions

2. In this rule unless there is anything repugnant in the subject or context :

(a) Act means – The Tripura Recording of Marriage Act, 2003.

(b) Chief Marriage Recorder means – Secretary / Commissioner & Secretary / Principal Secretary to the Government of Tripura in Revenue Department.

(c) District Marriage Recorder means – DM & Collector of the respective district.

(d) Sub-Divisional Marriage Recorder means – Sub-Divisional Magistrate of the respective Sub-Division.

(e) Municipal Marriage Reporter means – Chief Executive Officer of the Agartala Municipal Council and Executive Officer of the respective Nagar Panchayats.

(f) Panchayat Marriage Reporter means – a Panchayat Secretary posted in the Gram Panchayat or ADC village.

(g) Tehsil Marriage Reporter means – Tehsildar of a Tehsil.

(h) Adult means – in case of male partner who has completed 21 years of age on the date of his marriage and in respect of female partner who has completed 18 years of age on the date of her marriage.

Chapter - 2

Recording of Marriages

Register of Marriages

3. All marriages solemnized on or after the commencement of Tripura Recording of Marriage Act, 2003 shall be compulsorily recorded in the Marriage Register to be maintained in **Form-1** by the Marriage Recorder at all levels as per the provisions of these Rules.

Provided that the marriages solemnized on and from 01 October, 2004 (date from which the Tripura Recording of Marriage Act, 2003 came into force) to the date of publication of these Rules also shall be recorded in the Marriage Register as per the provisions of these Rules.

Reporting by the Marriage Recorders

4. (1) The Chief Marriage Recorder shall submit annual report in three Parts on financial year basis within the first week of April every year to the State Government on implementation of various provisions of the Tripura Recording of Marriage Act, 2003 and the Tripura Recording of Marriage Rules, 2006 in **Form-2** appended hereto. The first Part will contain consolidated Annual Report. The second Part will contain information in respect of each District on each of the points of Consolidated Report. The Third Part will contain similar information in respect of each of the Sub-Divisions.

(2) The District Marriage Recorder shall submit monthly report within the first week of every month for the last month on the progress of implementation of various provisions of Tripura Recording of Marriages Act, 2003 and Tripura Recording of Marriages Rules, 2006 in his District to the Chief Marriage Recorder in **Form-3** appended hereto.

(3) The District Marriage Recorder shall also submit a report in two Parts on quarterly basis to the Chief Marriage Recorder on the implementation of various provisions of the Tripura Recording of Marriage Act, 2003 and the Tripura Recording of Marriage Rules, 2006 in his

District in **Form-4** appended hereto. The First Part will contain consolidated Quarterly Report. The second Part will contain information in respect of each Sub-Division on each of the points of Consolidated Report. The Quarterly Progress Report shall be submitted in the first week of the month following the end of the quarter under report.

(4) The Sub-Divisional Marriage Recorder shall submit report on monthly basis within the first week of following month on the implementation of various provisions of the Tripura Recording of Marriage Act, 2003 and the Tripura Recording of Marriage Rules, 2006 in his Sub-Division to the District Marriage Recorder in **Form-5** appended hereto.

(5) The Sub-Divisional Marriage Recorder shall also submit a report to the District Marriage Recorder on quarterly basis on the implementation of various provisions of Tripura Recording of Marriage Act, 2003 and the Tripura Recording of Marriage Rules, 2006 in his Sub-Division in **Form-6** appended hereto. The Quarterly Progress Report shall be submitted in the first week of the month following the end of the quarter under report.

**Reporting by the
Marriage Reporters**

5. The Municipal Marriage Reporter or Panchayat Marriage Reporter or Tehsil Marriage Reporter, as the case may be, shall receive and collect all information about marriages which take place in their respective jurisdiction and submit on monthly basis a report to the Sub-Divisional Marriage Recorder in **Form-7** appended hereto.

**Monitoring and
Review**

6. (1) Chief Marriage Recorder shall monitor and review various aspects of the Tripura Recording of Marriage Act, 2003 and Rules, 2006 with District Marriage Recorders once in every quarter.

(2) The District Marriage Recorder shall also review various aspects of Tripura Recording of Marriage Act, 2003 and Rules, 2006 with the Sub-Divisional Marriage Recorder once in every quarter.

**Inspection of
offices**

7. (1) The Chief Marriage Recorder shall inspect the office of the Marriage Recorders and examine the register of marriages and other registers relating to recording of marriages once in a year.

(2) The District Marriage Recorder shall inspect the office of the Sub-Divisional Marriage Recorders of his district. West District Marriage Recorder shall inspect office of the Marriage Recorder of Agartala Municipal Council and examine the registers of marriages once in every quarter.

(3) The Sub-Divisional Marriage Recorder shall inspect the office of the Tehsil Marriage Reporter / Panchayat Marriage Reporter / Municipal Marriage Reporter as and when the Sub-Divisional Marriage Recorder visits the office of respective Marriage Reporter, but at least once in every six months, and examines the registers and other records related to reporting of marriages.

Chapter - 3Procedure of Marriage Recording

Memorandum
on Marriage

8. (1) Either of the spouses shall inform about his or her marriage to any of the designated authorities in his or her area within 60 days from the date of his / her marriage in a Memorandum **in form-A** as appended to the Tripura Recording of Marriage Act, 2003. Computer print out or neatly typed format of Form-A may be used for submission of Memorandum. The Form-A may also be obtained from the office of the concerned Marriage Recorder or Marriage Reporter on payment of Rs 5.00. The charge for Form-A may be received by the concerned Marriage Recorder / Marriage Reporter by issuing a receipt in **TR-5**.

Provided that the parents / guardians of the parties to the marriage may also inform about such marriage to the concerned Marriage Recorder or Marriage Reporter by duly filling in the said Form-A.

Provided further that the either of the parties to the marriage may also within the period of 60 days from the date of his / her marriage intimate orally about their marriage to the Sub-Divisional Marriage Recorder or the Marriage Reporter having jurisdiction over the area in which the marriage was contracted. The Designated authority to whom such oral intimation has been made shall get the Memorandum in Form-A duly filled in by the parties to the marriage

Provided further that the parents / guardians or the parties to marriages which have been solemnized on and from 01.10.2004 to the date of publication of these Rules in the official gazette shall inform about the marriage in Memorandum **in form-A** as appended to the Tripura Recording of Marriage Act, 2003 to any of the designated authorities of their area within 60 days from the date of publication of these Rules in the official gazette. Failure to comply with this provision shall attract the penal provision made in sub-rule (2) of this rule.

**Penalty for not
informing marriage**

(2) If either of the spouses or parents / guardian fails to intimate the marriage to the competent Marriage Recorder as per the procedure prescribed above, there shall be a penalty of Rs. 200.00 (Rupees two hundred) to be paid by either of the spouses or parents / guardian within 7 days from the date of expiry of the stipulated period of reporting. The penalty will be imposed by the concerned Sub-Divisional Marriage Recorder and such authority shall impose such penalty by an order in writing. The amount of penalty shall be deposited in the Government account through treasury challan. A copy of the challan shall be produced by either of the spouses, or parents / guardian within 3 days of deposit to the Sub-Divisional Marriage Recorder.

(3) The concerned Sub-Divisional Marriage Recorder shall obtain the duly filled in Memorandum in prescribed Form-A from either of the spouses or parents / guardian immediately on receipt of the receipted copy of challan of penalty deposit and arrange recording of marriage.

(4) The Marriage Recorder himself may receive the Memorandum from the parties to the marriage or parents or their guardian of the parties regarding the particulars of marriage or he may authorise any official not below the Group-C level working in his office to receive such Memorandum from the aforementioned persons / parties.

**Acknowledgement
of Memorandum**

(5) The concerned Marriage Recorder / Marriage Reporter on receipt of Memorandum in Form-A from any of the aforementioned parties, shall issue acknowledgement in **Form-B** as appended to the Tripura Recording of Marriage Act, 2003 at the time of receipt of such Memorandum.

**Enquiry to ascertain the
correctness of entries**

(6) The marriage Recorder shall enter the particulars of the Memorandum of marriage in Marriage Recording Register after causing enquiry and ascertaining the correctness of the information as contained in the Memorandum. The enquiry may be made by the Marriage Recorder personally or through any officer working under him or through any Government office or Panchayat / ULB institution as the Marriage Recorder deems fit. The enquiry must be completed within 15 (fifteen) days of receipt of the Memorandum of marriage. The recording of marriage must be done within 15 days from the date of submission of Memorandum in Form-A.

Marriage Certificate to
be issued by Marriage
Recorder

(7) The Marriage Recorder on recording the entries in the marriage register (in Form-1) regarding any marriage shall issue a certificate in **Form-C** appended to the Tripura Recording of Marriage Act, 2003 to either of the parties to the marriage on payment of Rs 10.00 (rupees ten) only within 7 (seven) days of such recording in the marriage register. The parents or guardians of the parties to the marriage may also obtain certified copy of such certificate on payment of Rs 10.00 (rupees ten) only by submitting an application on plain paper. Such payment shall be made into government account through treasury challan under the Head of Account as detailed in sub-rule (8) below. A receipted copy of challan shall be submitted by the applicant alongwith the application for certificate to the concerned Marriage Recorder.

Deposit of Fees in
government account

(8) All charges relating to recording of marriages received by the Marriage Recorder shall be deposited by him / his office to the Government account once in every month within first week of the month following the month during which such charge was collected. Such charge shall be deposited in the following Head of Account through challan. The challan shall be certified by the concerned Marriage Recorder :

Demand No. : 6
Head of Account : 0070 - Other Administrative Services
: 60 - Other Services
: 80 - Other Receipts

Procedures for recording
of marriages contracted
outside the jurisdiction of
the Marriage Recorder

9. Where any Marriage Recorder receives any Memorandum of marriage contracted outside his local area, he shall record the particulars in a separate register to be maintained in **Form-S** appended hereto. Thereafter, he should send the Memorandum of marriage to the appropriate Sub-Divisional Marriage Recorder of the local area in which the marriage was contracted within 7 days of such recording.

10. The Register of Marriage shall remain open to inspection in the office of the Marriage Recorder during office hours on all working days. Any interested person / party to the marriage may seek the permission of the concerned Marriage

Recorder for inspection of the Register of Marriage by submitting an application in plain paper. A court fee stamp of Rs 10.00 (Rupees Ten) only is required to be affixed on the top of such application; otherwise such application shall not be accepted.

Chapter - 4

**Correction or cancellation of entry
in the Register of marriages**

11. (1) After recording particulars in respect of any marriage in the register of marriages maintained by the Marriage Recorder, if subsequently it is found that any entry of marriage as recorded in such register is erroneous in form or in substances or has been fraudulently or improperly made, the Marriage Recorder shall cause an enquiry to ascertain the correct position in respect of such entry. He may cause the enquiry suo moto or on receipt of a complaint from any person including spouses.
- (2) In the process of enquiry, the Marriage Recorder shall give a reasonable opportunity of show cause against action proposed to be taken to the parties to the marriage or their parents or guardian or their local representatives, as the case may be.
- (3) Marriage Recorder shall dispose of such complaint or suo moto proceeding within 2 months of receipt of complaint or initiation of suo-moto proceeding and issue necessary order on disposal directing the correction/cancellation of any entry or confirming the genuineness of the original entry in the register.
- (4) Marriage Recorder shall carry out necessary correction in the entry or cancel such entry on the basis of the result of enquiry immediately on disposal of the proceeding of correction/cancellation.
- (5) The correction / cancellation, if any, should be made and recorded as per the provision of Sub-section-1 of Section-9 of the Tripura Recording of Marriage Act, 2003.
- (6) The Marriage Recorder shall inform in **Form-9** appended hereto the particulars of correction / cancellation, if any, made in the marriage register to the complainant and the parties to the marriage within 7 (seven) days of such correction / cancellation.

Enquiry to ascertain the correctness of any entry already made in the Marriage Register

Reasonable opportunity to be given to show cause

Complaint or suo-Moto proceeding to be disposed of within 2 months

Result of enquiry to be intimated within 7 days

Provided that in case the Marriage Recorder confirmed the genuineness of the entry in respect of which complaint was received or suo-moto proceeding drawn up, this fact also shall be informed to the complainant and the parties to the marriage.

Certified copy of Order
may be obtained on
payment of court fee of
Rs 5.00

(7) The complainant or the parties to the marriage may obtain certified copy of the Order issued by the Marriage Recorder by making petition on plain paper to the concerned Marriage Recorder. A court fee stamp of Rs 5.00 (Rupees Five) only is required to be affixed on the top of such application; otherwise such application shall not be accepted.

12. If subsequently, it is found that any declaration made in the Memorandum (Form-A) was not factually correct or erroneous or any material fact was suppressed in the Memorandum, then the parties to the marriage or their parents or their guardians, severally or and jointly shall be held liable for such false declaration and shall be liable to be prosecuted as per relevant provision of Indian Penal Code.

Chapter - 5

Miscellaneous

13. (1) Any person aggrieved by or dissatisfied with an order, decision or action of the Sub-Divisional Marriage Recorder may, within the period of 60 days from the date of such order, decision or action, file an appeal to the District Marriage Recorder on payment of a fee of Rs. 50.00 (rupees fifty) only. Appeal may be filed in plain paper. Such payment shall be made into government account through treasury challan. A receipted copy of challan shall accompany the appeal; otherwise such appeal shall not be accepted.

(2) Any person aggrieved by or dissatisfied with an order, decision or action of the District Marriage Recorder, may file an appeal to the Chief Marriage Recorder with the period of 60 days from the date of such decision, order or action on payment of a fee of Rs.100.00 (rupees one hundred) only. Appeal may be filed in plain paper. Such payment shall be made into government account through treasury challan. A receipted copy of challan shall accompany the appeal; otherwise such appeal shall not be accepted.

(3) The fees as prescribed in sub-rule (1) and (2) above shall be deposited through challan in the following Head of Account

Demand No.	:	6
<u>Head of Account</u>	:	0070 - Other Administrative Services
	:	60 - Other Services
	:	80 - Other Receipts

14. The various competent authorities may not issue Permanent Resident Certificate, Income Certificate, SC / ST / OBC certificate to a married applicant, if his / her marriage has not been recorded in the office of the concerned Marriage Recorder after 01 October, 2005 i.e. date of commencement of the Tripura Recording of Marriage Act, 2003.

Penalty for violation of provision

15. If any party to any marriage duly solemnized under any existing law, legal or customary, fails to record such marriage with the authorised Marriage Recorder, the parties to the marriage or their parents or their guardians, severally or and jointly shall be held liable to be prosecuted for violation of the provision of rule 3 of these Rules as per relevant provision of Indian Penal Code.

FORM-1 (See rule-3)									
MARRIAGE RECORD REGISTER									
DATE OF RECEIPT OF MEMORANDUM IN FORM-A AFFIDAVIT COURT FEE	NAME AND ADDRESS OF APPLICANT	FULL NAME OF BRIDE	PRESENT ADDRESS OF BRIDE	PERMANENT ADDRESS OF BRIDE	FULL NAME OF GROOM	PRESENT ADDRESS OF GROOM	PERMANENT ADDRESS OF GROOM	PERMANENT ADDRESS OF GROOM	
1	2	3	4	5	6	7	8		
RELATIONSHIP OF THE APPLICANT WITH THE BRIDE/GROOM	NAME AND ADDRESS OF PARENTS OF THE BRIDE	NAME AND ADDRESS OF PARENTS OF THE GROOM	DATE OF BIRTH & AGE OF THE BRIDE ON THE DATE OF MARRIAGE	DATE OF BIRTH & AGE OF THE GROOM ON THE DATE OF MARRIAGE	STATUS OF THE BRIDE BEFORE THIS MARRIAGE (UNMARRIED/MARRIED/MARRIED AND DIVORCED/MARRIED AND WIDOWED/MARRIED AND ANCESTRAL (SEE 2))	STATUS OF THE GROOM BEFORE THIS MARRIAGE (UNMARRIED/MARRIED/MARRIED AND DIVORCED/MARRIED AND WIDOWED/MARRIED AND ANCESTRAL (SEE 2))	OCCUPATION OF THE BRIDE ON THE DATE OF MARRIAGE	OCCUPATION OF THE GROOM ON THE DATE OF MARRIAGE	
9	10	11	12	13	14	15	16		
OCCUPATION OF THE GROOM ON THE DATE OF MARRIAGE	RELIGION OF BRIDE ON THE DATE OF MARRIAGE	RELIGION OF GROOM ON THE DATE OF MARRIAGE	DATE ON WHICH MARRIAGE WAS SOLEMNISED	SPECIFY THE LAW UNDER WHICH MARRIAGE HAS BEEN SOLEMNISED	PLACE WHERE MARRIAGE HAS BEEN SOLEMNISED	WHETHER MARRIAGE HAS BEEN SOLEMNISED WITHIN LOCAL JURISDICTION OF THE MARRIAGE RECORDER	WHETHER INFORMATION OF MARRIAGE HAS BEEN SUBMITTED WITHIN PRESCRIBED PER-		
17	18	19	20	21	22	23	24		
IF NOT SUBMITTED WITHIN PRESCRIBED PERIOD, WHETHER PENALTY HAS BEEN PAID AT PRESCRIBED RATE, IF YES INDICATE THE AMOUNT, CHALLAN NO. AND DATE	IF SUBMITTED WITHIN PRESCRIBED PERIOD, WHETHER FEE HAS BEEN PAID AT PRESCRIBED RATE, IF YES INDICATE THE AMOUNT, CHALLAN NO. AND DATE	WHETHER ALL ENTRIES OF THE MEMORANDUM HAVE BEEN VERIFIED	IF VERIFIED, WHETHER FOUND CORRECT, IF NOT WHAT ACTIONS HAVE BEEN TAKEN	REMARKS					
25	26	27	28	29					

FORM-2 [(See rule 4(1))] FORM FOR ANNUAL REPORT OF CHIEF MARRIAGE RECORDER CONSOLIDATED REPORT		
SL NO.	ITEM	NO. / AMOUNT (IN RS)
1	NO. OF MARRIAGES RECORDED IN THE STATE DURING THE LAST FINANCIAL YEAR	
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD	
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY :	
(A)	NO. OF MARRIAGES	
(B)	AMOUNT OF PENALTY	
(C)	AMOUNT OF RECORDING FEE	
4	TOTAL REVENUE COLLECTED DURING THE LAST FINANCIAL YEAR FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDER WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
6	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDER BEYOND PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	
7	NO. OF MARRIAGES SOLEMNISED UNDER :	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	
8	NO. OF MARRIAGES RECORDED BY	
(A)	DISTRICT MARRIAGE RECORDERS	
(B)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(C)	PANCHAYAT MARRIAGE RECORDERS	
(D)	TEHSIL MARRIAGE RECORDERS	
(E)	MUNICIPAL MARRIAGE RECORDERS	

SL NO.	ITEM	NO. / AMOUNT (IN RS)
9	REVENUE COLLECTED DURING LAST FINANCIAL YEAR BY	
(A)	DISTRICT MARRIAGE RECORDERS	
(B)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(C)	PANCHAYAT MARRIAGE RECORDERS	
(D)	TEHSIL MARRIAGE RECORDERS	
(E)	MUNICIPAL MARRIAGE RECORDERS	
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY	
(A)	AMOUNT NOT DEPOSITED	
(B)	AMOUNT HELD BY	
(C)	REASONS FOR NOT DEPOSITING	
12	NO. OF QUARTERLY MEETING HELD WITH DISTRICT MARRIAGE RECORDERS	
(A)	NO. OF MEETING HELD	
(B)	DATES OF MEETING	
13	INSPECTION OF THE OFFICES OF DISTRICT MARRIAGE RECORDERS CONDUCTED	
(A)	NO. OF OFFICES INSPECTED	
(B)	DATES OF INSPECTION	
14	WHETHER INSPECTION REPORT HAS BEEN SUBMITTED TO THE CHIEF SECRETARY, IF YES THE REFERENCE NO. & DATE	
15	IF ANYTHING FOUND ADVERSE DURING INSPECTION, IF YES PLEASE GIVE A BRIEF ACCOUNT	
16	NO. OF COMPLAINT RECEIVED/ PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
17	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF 31 MARCH	
18	STATUS OF CERTIFICATE OF RECORDING AS ON 31 MARCH	
(A)	NO. OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PENDENCY	

FORM-3 {(See rule 4(2))}		
FORM FOR MONTHLY REPORT OF DISTRICT MARRIAGE RECORDER		
CONSOLIDATED REPORT		
SL. NO.	ITEM	NO. / AMOUNT (IN RS)
1	NO. OF MARRIAGES RECORDED IN THE DISTRICT DURING THE LAST MONTH	
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD	
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY :	
(A)	NO. OF MARRIAGES	
(B)	AMOUNT OF PENALTY	
(C)	AMOUNT OF RECORDING FEE	
4	TOTAL REVENUE COLLECTED DURING THE LAST MONTH FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDER WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
6	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE DISTRICT BEYOND PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	
7	NO. OF MARRIAGES SOLEMNISED UNDER :	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	
8	NO. OF MARRIAGES RECORDED BY	
(A)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(B)	PANCHAYAT MARRIAGE RECORDERS	
(C)	TEHSIL MARRIAGE RECORDERS	
(D)	MUNICIPAL MARRIAGE RECORDERS	

SL NO.	ITEM	NO. / AMOUNT (IN RS)
9	REVENUE COLLECTED DURING LAST MONTH BY :	
(A)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(B)	PANCHAYAT MARRIAGE RECORDERS	
(C)	TEHSIL MARRIAGE RECORDERS	
(D)	MUNICIPAL MARRIAGE RECORDERS	
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY :	
(A)	NAME OF AUTHORITY	
(B)	AMOUNT NOT DEPOSITED	
(C)	REASONS FOR NOT DEPOSITING	
12	NO. OF COMPLAINT RECEIVED/ PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
13	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST MONTH	
14	STATUS OF CERTIFICATE OF RECORDING AS ON CLOSE OF LAST MONTH :	
(A)	NO. OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PENDENCY	

FORM-4 [(See rule 4(3))]		
FORM FOR QUARTERLY REPORT OF DISTRICT MARRIAGE RECORDER		
CONSOLIDATED REPORT		
SL NO.	ITEM	NO. / AMOUNT (IN RS)
1	NO. OF MARRIAGES RECORDED IN THE DISTRICT DURING THE LAST QUARTER	
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD	
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY :	
(A)	NO. OF MARRIAGES	
(B)	AMOUNT OF PENALTY	
(C)	AMOUNT OF RECORDING FEE	
4	TOTAL REVENUE COLLECTED DURING THE LAST QUARTER FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDER WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
6	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE DISTRICT BEYOND PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	
7	NO. OF MARRIAGES SOLEMNISED UNDER :	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	
8	NO. OF MARRIAGES RECORDED BY	
(A)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(B)	PANCHAYAT MARRIAGE RECORDERS	
(C)	TEHSIL MARRIAGE RECORDERS	
(D)	MUNICIPAL MARRIAGE RECORDERS	
9	REVENUE COLLECTED DURING LAST QUARTER BY :	
(A)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(B)	PANCHAYAT MARRIAGE RECORDERS	
(C)	TEHSIL MARRIAGE RECORDERS	
(D)	MUNICIPAL MARRIAGE RECORDERS	

SL NO.	ITEM	NO. / AMOUNT (IN RS)
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY :	
(A)	NAME OF AUTHORITY	
(B)	AMOUNT NOT DEPOSITED	
(C)	REASONS FOR NOT DEPOSITING	
12	NO. OF QUARTERLY MEETING HELD WITH SUB-DIVISIONAL MARRIAGE RECORDERS	
(A)	NO. OF MEETING HELD	
(B)	DATES OF MEETING	
13	INSPECTION OF THE OFFICES OF SUB-DIVISIONAL MARRIAGE RECORDERS CONDUCTED	
(A)	NO. OF OFFICES INSPECTED	
(B)	DATES OF INSPECTION	
14	WHETHER INSPECTION REPORT HAS BEEN SUBMITTED TO THE CHIEF MARRIAGE RECORDER, IF YES THE REFERENCE NO. & DATE	
15	IF ANYTHING FOUND ADVERSE DURING INSPECTION, PLEASE GIVE A BRIEF ACCOUNT	
16	NO. OF COMPLAINT RECEIVED/ PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
17	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST QUARTER	
18	STATUS OF CERTIFICATE OF RECORDING AS ON LAST QUARTER :	
(A)	NO. OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PENDENCY	

FORM-5 [(See rule 4(4))]		
FORM FOR MONTHLY REPORT OF SUB-DIVISIONAL MARRIAGE RECORDER		
SL. NO.	ITEM	NO. / AMOUNT (IN RS)
1	NO. OF MARRIAGES RECORDED IN THE SUB-DIVISION DURING THE LAST MONTH	
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD	
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY :	
(A)	NO. OF MARRIAGES	
(B)	AMOUNT OF PENALTY	
(C)	AMOUNT OF RECORDING FEE	
4	TOTAL REVENUE COLLECTED DURING THE LAST MONTH FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE SUB-DIVISION WITHIN PRESCRIBED PERIOD :	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
6	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE SUB-DIVISION BEYOND PRESCRIBED PERIOD :	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	
7	NO. OF MARRIAGES SOLEMNISED UNDER :	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	
8	NO. OF MARRIAGES RECORDED BY :	
(A)	PANCHAYAT MARRIAGE RECORDERS	
(B)	TEHSIL MARRIAGE RECORDERS	
(C)	MUNICIPAL MARRIAGE RECORDERS	

SL NO.	ITEM	NO. / AMOUNT (IN RS)
9	REVENUE COLLECTED DURING LAST MONTH BY :	
(A)	PANCHAYAT MARRIAGE RECORDERS	
(B)	TEHSIL MARRIAGE RECORDERS	
(C)	MUNICIPAL MARRIAGE RECORDERS	
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY :	
(A)	NAME OF AUTHORITY	
(B)	AMOUNT NOT DEPOSITED	
(C)	REASONS FOR NOT DEPOSITING	
12	NO. OF COMPLAINT RECEIVED / PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
13	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST MONTH	
14	STATUS OF CERTIFICATE OF RECORDING AS ON CLOSE OF LAST MONTH :	
(A)	NO. OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PENDENCY	

FORM-6 [(See rule 4(5))] FORM FOR QUARTERLY REPORT OF SUB-DIVISIONAL MARRIAGE RECORDER		
SL. NO.	ITEM	NO. / AMOUNT (IN RS)
1	NO. OF MARRIAGES RECORDED IN THE SUB-DIVISION DURING THE LAST QUARTER	
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD	
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY :	
(A)	NO. OF MARRIAGES	
(B)	AMOUNT OF PENALTY	
(C)	AMOUNT OF RECORDING FEE	
4	TOTAL REVENUE COLLECTED DURING THE LAST QUARTER FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD :	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE SUB-DIVISION WITHIN PRESCRIBED PERIOD :	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
6	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE SUB-DIVISION BEYOND PRESCRIBED PERIOD :	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	
7	NO. OF MARRIAGES SOLEMNISED UNDER :	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	
8	NO. OF MARRIAGES RECORDED BY :	
(A)	PANCHAYAT MARRIAGE RECORDERS	
(B)	TENSIL MARRIAGE RECORDERS	
(C)	MUNICIPAL MARRIAGE RECORDERS	

SL NO.	ITEM	NO. / AMOUNT (IN RS)
9	REVENUE COLLECTED DURING LAST QUARTER BY :	
(A)	PANCHAYAT MARRIAGE RECORDERS	
(B)	TEHSIL MARRIAGE RECORDERS	
(C)	MUNICIPAL MARRIAGE RECORDERS	
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY :	
(A)	NAME OF AUTHORITY	
(B)	AMOUNT NOT DEPOSITED	
(C)	REASONS FOR NOT DEPOSITING	
12	INSPECTION OF THE OFFICES OF TEHSIL/PANCHAYAT/MUNICIPAL MARRIAGE RECORDERS CONDUCTED :	
(A)	NO. OF OFFICES INSPECTED	
(B)	DATES OF INSPECTION	
13	WHETHER INSPECTION REPORT HAS BEEN SUBMITTED TO THE DISTRICT MARRIAGE RECORDER, IF YES THE REFERENCE NO. & DATE	
14	IF ANYTHING FOUND ADVERSE DURING INSPECTION, PLEASE GIVE A BRIEF ACCOUNT	
15	NO. OF COMPLAINT RECEIVED/ PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
16	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST QUARTER	
17	STATUS OF CERTIFICATE OF RECORDING AS ON LAST QUARTER :	
(A)	NO. OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PENDENCY	

FORM-7 ((See rule 5))		
FORM FOR MONTHLY REPORT OF MUNICIPAL / TEHSIL / PANCHAYAT MARRIAGE RECORDER		
SL NO.	ITEM	NO. / AMOUNT (IN RS)
1	NO. OF MARRIAGES RECORDED IN THE TEHSIL/PANCHAYAT DURING THE LAST MONTH	
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD	
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY :	
(A)	NO. OF MARRIAGES	
(B)	AMOUNT OF PENALTY	
(C)	AMOUNT OF RECORDING FEE	
4	TOTAL REVENUE COLLECTED DURING THE LAST MONTH FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE TEHSIL / PANCHAYAT WITHIN PRESCRIBED PERIOD :	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
6	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE TEHSIL / PANCHAYAT BEYOND PRESCRIBED PERIOD :	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	
7	NO. OF MARRIAGES SOLEMNISED UNDER :	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	
8	WHETHER REVENUE COLLECTED HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	

SL. NO.	ITEM	NO. / AMOUNT (IN RS)
9	IF THERE IS ANY COLLECTED REVENUE OUTSTANDING FOR DEPOSIT.	
(A)	AMOUNT NOT DEPOSITED	
(B)	REASONS FOR NOT DEPOSITING	
10	NO. OF COMPLAINT RECEIVED / PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
11	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST MONTH	
12	STATUS OF CERTIFICATE OF RECORDING AS ON CLOSE OF LAST MONTH :	
(A)	NO. OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PENDENCY	

FORM-8 (See rule 9)		
FORM FOR RECORDING THE MARRIAGES CONTRACTED OUTSIDE THE LOCAL JURISDICTION OF THE MARRIAGE RECORDER		
SL NO.	ITEM	NAME / NO. / AMOUNT (IN RS)
1	NAME OF BRIDE	
2	NAME OF GROOM	
3	ADDRESS OF BRIDE	
(A)	PRESENT ADDRESS	
(B)	PERMANENT ADDRESS	
4	ADDRESS OF THE GROOM	
(A)	PRESENT ADDRESS	
(B)	PERMANENT ADDRESS	
5	OCCUPATION OF BRIDE	
6	OCCUPATION OF GROOM	
7	FULL NAMES OF PARENTS OF THE BRIDE	
8	ADDRESS OF PARENTS OF THE BRIDE	
(A)	PRESENT ADDRESS	
(B)	PERMANENT ADDRESS	
8	FULL NAMES OF PARENTS OF THE GROOM	
9	ADDRESS OF PARENTS OF THE GROOM	
(A)	PRESENT ADDRESS	
(B)	PERMANENT ADDRESS	
10	DATE OF BIRTH OF THE BRIDE	

SL NO.	ITEM	NAME / NO. / AMOUNT (IN RS)
11	DATE OF BIRTH OF THE GROOM	
12	DATE OF MARRIAGE	
13	PLACE OF MARRIAGE	
14	DATE OF SUBMISSION OF MEMORANDUM OF MARRIAGE	
15	WHETHER MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD, IF SO WHETHER RECORDING FEE HAS BEEN PAID	
16	WHETHER MEMORANDUM HAS BEEN SUBMITTED AFTER LAPSE OF PRESCRIBED PERIOD, IF SO WHETHER PENALTY ALONGWITH RECORDING FEE HAS BEEN PAID	
17	AMOUNT OF RECORDING FEE PAID	
18	AMOUNT OF PENALTY PAID, IF ANY	
19	RELIGION OF BRIDE	
20	RELIGION OF GROOM	
21	MARRIAGE SOLEMNISED UNDER :	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	

FORM-D [See rule 11 (6)]		
FORM FOR INFORMING PARTICULARS OF CORRECTION / CANCELLATION TO THE COMPLAINANT		
SL NO.	ITEM	NAME / NO. / AMOUNT (IN RS)
1	NAME OF PANCHAYAT / TEHSIL / MUNICIPALITY	
2	NO. OF MARRIAGES SOLEMNISED	
3	NO. OF MARRIAGES SOLEMNISED UNDER THE LOCAL JURISDICTION RECORDED IN THE REGISTER OF MARRIAGE	
4	PARTICULARS OF MARRIAGES SOLEMNISED UNDER THE LOCAL JURISDICTION, BUT NOT RECORDED IN THE REGISTER OF MARRIAGE	
(A)	NAME OF BRIDE	
(B)	PERMANENT ADDRESS OF BRIDE	
(C)	PRESENT ADDRESS OF BRIDE	
(D)	NAME OF PARENTS OF THE BRIDE	
(E)	ADDRESS OF PARENTS OF THE BRIDE	
(F)	DATE OF BIRTH OF THE BRIDE	
(G)	OCCUPATION OF THE BRIDE	
(A)	NAME OF GROOM	
(B)	PERMANENT ADDRESS OF GROOM	
(C)	PRESENT ADDRESS OF GROOM	
(D)	NAME OF PARENTS OF THE GROOM	
(E)	ADDRESS OF PARENTS OF THE GROOM	
(F)	DATE OF BIRTH OF THE GROOM	
(G)	OCCUPATION OF THE GROOM	
5	DATE OF MARRIAGE	
6	PLACE OF MARRIAGE	
7	TIME OF MARRIAGE	

GOVERNMENT OF TRIPURA
PUBLIC WORKS DEPARTMENT (WR)
TRIPURA, KUNJABAN, AGARTALA.

No. F. 1(185)-WR/E/2005

Dated, Agartala, the 8th January, 2015.

NOTIFICATION

As per provision of RTI Act' 2005, & in partial modification of this office Notification of even No. dt. 03.01.2014 and dt. 14.06.2011, the following officers of Water Resource wing of Public Works Department, Government of Tripura is hereby designated as the State Public Information Officers (SPIOs), for the purpose of the said Act in respect of the matter & information, related to their office, under the Public Works Department, (Water Resource), Government of Tripura.

Sl. No.	Administrative Office	State Public Information Officer (SPIO)
1	2	3
1.	O/o the Executive Engineer, W.R. Division No. I, Kunjaban, Agartala, Tripura (W)	(1) Sri Rajendra Debbarma, Executive Engineer (FDC)
2.	O/o the Executive Engineer, W.R. Division No. II, Battala, Tripura (West)	(2) Sri Khokan Ch. Das, Executive Engineer (FDC)

By order of the Governor,

T. Lodh

Chief Engineer,
PWD (Water Resource) Tripura
(Public-Authority).

GOVERNMENT OF TRIPURA
REVENUE DEPARTMENT.

No. F. 7(3)-Rev/85(P-II)

Dated, Agartala, the 27th March, 2015.

NOTIFICATION

In exercise of the powers conferred by section 19 of the Tripura Recording of Marriage Act, 2003 (Tripura Act No. 22 of 2004), the State Government hereby makes the following rule to amend the Recording of Marriage Rules, 2006 :

1. Short title and commencement :-

- (i) This rule may be called the Tripura Recording of Marriage (Amendment) Rules, 2015.
- (ii) It will come into force on the date of publication in the Official Gazette.

2. In the Principal Rules, in Sub-rule (2) of Rule 8, the words and figures "**Rs. 200.00 (Rupees two hundred)**" shall be substituted by the words and figures "**Rs. 100.00 (Rupees one hundred)**"

By order of the Governor,

P. Agarwal
Secretary, Revenue,
Government of Tripura.